

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

APPEAL No. 04 of 2025/EZ

Bholanath Padhi

.... Appellant

-Vrs-

State of Odisha & Others

.... Opp. Parties.

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Date: 02.04.2026

Place New Delhi

Vasundhara

Ms. Vasundhara Nongmeikapam,
Advocate, En. No. **D8552 of 2018**

Mob:- 8974053160

Email:- vasunnong@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AFFIDAVIT
Sl. No. 80 D. 26/02/2025
EASTERN ZONE BENCH, KOLKATA

APPEAL No. 04 of 2025/EZ

Bholanath Padhi

... Appellant

-Vrs-

State of Odisha & Others

.... Opp. Parties.

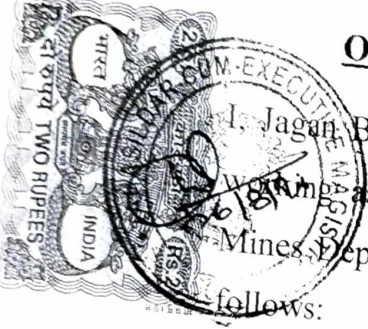
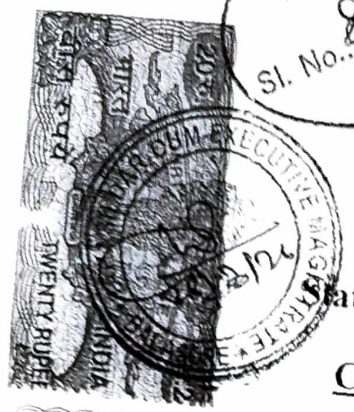
COUNTER AFFIDAVIT ON BEHALF OF THE
OPPOSITE PARTY NO. 3, 4, 5, 7, 9, 10, 12 & 13

I, Jagan Behera aged about 31 years, S/o: Sri Surendra Behera at present
working as Mining Officer(I/c), Balasore to Govt. of Odisha, Steel and
Mines Department, Bhubaneswar, do hereby solemnly affirm and state as
follows:

1. That I am presently discharging my duties in the capacity as stated above
and have been duly authorised by Opposite Party No. 3, 4, 5, 7, 9, 10, 12 &
13 to affirm this affidavit on its behalf, based on the official records
available with the department.

2. That I have gone through the appeal and I am well conversant with the
contents thereof. I am otherwise also fully acquainted with the facts and
circumstances of the present case as revealed from the records.

3. That before advertng to the para-wise reply to the appeal, it is humbly
submitted that all averments, contentions, or statements made in the appeal
which are not specifically admitted or traversed herein shall be deemed to
have been specifically denied. Any such assertions which are inconsistent
with or contrary to the official records and the position of Opposite Party
No. shall not be deemed to have been admitted merely for want of specific
denial, and the petitioner is put to strict proof thereof. The answering



Jagan Behera
Mining Officer(I/C)
Balasore

Opposite Party craves leave of this Hon'ble Tribunal to file an additional affidavit or further counter affidavit, if the circumstances so warrant.

4. That the present appeal has been filed seeking, inter alia, the following reliefs:

- i. *To quash and set aside the impugned District Survey Report (DSR) for Balasore District approved by SEIAA, Odisha on dated 25.03.2025.*
- ii. *Direct the Respondents to prepare and submit a fresh District Survey Report (DSR) strictly in accordance with the Sustainable Sand Mining Guidelines, 2016 (SSMG 2016), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM 2020), the Ministry of Environment, Forest and Climate Change (MoEF&CC) Office Memorandum dated 25th July 2018 prescribing the procedure for preparation of DSR, the Environmental Impact Assessment (EIA) Notification, 2006 and its subsequent amendment of 2016 and in accordance with the directions issued by this Hon'ble Tribunal. Pass any such further order(s) as this Hon'ble Tribunal may deem fit in the interest of justice and environmental protection. And An interim prayer to stay the operation of SEIAA approval in respect of DSR, Balasore District dated 25th March 2025, till final disposal of the appeal.*



5. That the appeal is misconceived in law and devoid of factual merit, and as such, is not maintainable either in law or on facts. The same is liable to be dismissed in limine for lack of any justifiable cause of action.

PARAWISE COMMENTS

6. That the statements made in Paragraph-1 of the said affidavit are false, incorrect and hence specifically denied. In this connection, it is respectfully submitted that pursuant to Letter No. 10684/S&M dated 25.10.2023 issued by the Additional Secretary to Government, Steel & Mines Department, Government of Odisha, regarding the approved Standard Operating Procedure (SOP) for preparation of the District Survey Report (DSR) in compliance with the directions of the Hon'ble Supreme Court of India in its order dated 10.11.2021 passed in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar vs. Pawan Kumar & Others), the draft District Survey Report (DSR) of sand in respect of Balasore District was duly prepared and

Jagdish Prasad
 Mining Officer
 Balasore, Odisha

forwarded by the Collector & District Magistrate, Balasore on 25.02.2025 to the Chairman, SEIAA, Odisha. The said draft DSR has since been duly approved by the competent authority. A copy of Letter No. 10684/S&M dated 25.10.2023 along with the SOP is annexed herewith and marked as **Annexure-I**, and a copy of the approved DSR/approval of SEIAA is annexed herewith and marked as **Annexure-II**.

7. That in reply to the averments made in Paragraph-2 of the application, it is respectfully submitted that the same are false, incorrect and are hereby specifically denied. It is denied that the District Survey Report (DSR) was prepared mechanically without verifying the ground situation of River Subarnarekha or that permanent boundary pillars were not erected for identification of the sand mining areas as mandated under Clause 4.1.1(f) of the Enforcement and Monitoring Guidelines for Sand Mining, 2020. It is further denied that the said DSR is not in consonance with the Sustainable Sand Mining Guidelines, 2016, Office Memorandum dated 25th July, 2018 prescribing the procedure for preparation of DSR, the EIA Notification, 2006 and its amendment of 2016, the judgment of the Hon'ble Supreme Court in the case of Deepak Kumar, and the order of the Hon'ble National Green Tribunal in O.A. No. 173/2018/PB.



On the contrary, it is respectfully submitted that the State Government of Odisha in the Steel & Mines Department, in compliance with the directions of the Hon'ble Supreme Court of India vide order dated 10.11.2021, has formulated and issued a Standard Operating Procedure (SOP) and circulars for preparation of the District Survey Report by the Sub-Divisional Level Committee, as annexed hereto as **Annexure-III**.

8. That in reply to the averments made in Paragraphs 3 and 4 of the application, it is submitted that the same being matters of record, no specific comments are required to be made by the answering opposite party.

Jugan Pradhan
Mining Officer (I/C)
Balasore



9. That in reply to the averments made in Paragraph-5 of the application, it is respectfully submitted that the objection raised by the appellant was duly considered, heard and disposed of in the meeting of the Sub-Divisional Level Committee held on 17.02.2025. It is further submitted that in compliance with the order dated 16.07.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone, Kolkata in O.A. No. 18/2023/EZ and I.A. No. 10/2024/EZ (Haripada Manna vs. State of Odisha & Others), as annexed herewith as Annexure-3, the District Survey Report (DSR) has been prepared by demarcating the requisite safety zones for sand mining in the riverbed of River Subarnarekha in Balasore District.

It is further submitted that, in accordance with the directions of the Hon'ble NGT, detailed sand replenishment studies have been conducted to assess the quantum of sediment naturally replenished in the riverbed so as to ensure sustainable and regulated mining. The said DSR contains a specific table indicating the Replenishment Volume for the year 2024–25 in respect of various sand sources.



The DSR further incorporates comprehensive infrastructure mapping with cluster and contiguous cluster details, specifying designated routes for individual leases and clusters, indicating the permissible number of tippers per day and the nature of the roadways. The report also enumerates both existing and proposed sand mining leases along with their precise geographical coordinates and the distances from Eco-Sensitive Zones.

10. That the averments made in Paragraph-6 of the application are false, incorrect and denied. The true and correct facts have already been stated in the foregoing paragraphs, which may be read as part and parcel of this reply.
11. That in reply to the averments made in Paragraph-7 of the application, it is respectfully submitted that the approved District Survey Report (DSR) has been prepared strictly in conformity with the applicable statutory

Jagan Mohanta
District Executive Magistrate

provisions, rules, guidelines and notifications in force, and permits sand mining activities only within the permissible limits in the riverbed of River Subarnarekha, without causing any adverse impact upon the ecology, ecosystem, the river or its riverbed.

It is further submitted that the DSR incorporates an in-depth geological and environmental analysis. For the said purpose, an expanded section has been included detailing the process of sediment deposition in the major rivers of the district, namely Subarnarekha, Budhabalanga, Jalaka, Sono and Panchupada, explaining the manner in which monsoonal cycles, tidal influences and upstream erosion govern sand availability, in accordance with the guidelines issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) in respect of the said river systems.



12. That in reply to the averments made in Paragraph-8 of the appeal, it is respectfully submitted that the same are incorrect, misconceived and hence denied.

13. That the averments made in Paragraph-9 of the application are false, erroneous and hence specifically denied. It is respectfully submitted that in strict compliance with the directions of the Hon'ble Supreme Court of India and the Hon'ble National Green Tribunal, and in accordance with the relevant circulars, rules and guidelines issued by the State Government from time to time, the District Survey Report (DSR) has been duly prepared by the Sub-Divisional Level Committee after adopting all necessary preventive and precautionary measures to protect and preserve the ecology, environment, the river and its embankments.

It is further submitted that the DSR contains detailed and granular particulars governing sand mining operations through seven specialized annexures relating to infrastructure mapping, inter alia, as follows:

Jayen Dasgupta
Deputy District Magistrate
Balasore

- (a) Cluster and Contiguous Cluster details as provided under Annexures-III and VI of the DSR;
- (b) Transportation routes, specifying designated routes for individual leases and clusters, indicating the permissible number of tippers per day and the nature of roads (including black-topped roads); and
- (c) Potential mining leases, enumerating both existing and proposed leases along with their precise geographical coordinates and their distances from Eco-Sensitive Zones.

14. That the averments made in Paragraph-10 of the application are incorrect, misconceived and are hereby specifically and categorically denied. It is respectfully submitted that the District Survey Report (DSR), as hosted on the official website, has been duly prepared by the competent authority strictly in accordance with the prescribed rules, guidelines and procedure, and the same is valid, lawful and legally sustainable in the eye of law.



It is further submitted that, as is evident from the annexures appended to the DSR, the studies contained therein constitute a comprehensive compendium based on statistical and technical data collected from various Government departments, thereby providing a sound scientific basis for determining permissible mining levels. The said exercise has been undertaken with the participation of members of the Sub-Divisional Level Committee drawn from the Water Resources Department (for monitoring river flow and flood cycles), the Geology and Mining Departments (for assessment of mineral potential and reserves), and the Revenue and Forest Departments.

15. That in reply to the averments made in Paragraphs 11 to 16 of the application, it is respectfully submitted that the answering opposite party has no specific comments to offer. To the extent the said averments are contrary to or inconsistent with the facts stated herein, the same are denied.

16. That in reply to the averments made in Paragraphs 17 to 22 of the application, it is respectfully submitted that the allegations relating to the

Jayan Behera
 Mining Officer
 District

- X -

alleged illegal commencement of sand mining without boundary demarcation, procedural irregularities in issuance of the "Good for Mining" recommendation, violation of the conditions of Environmental Clearance, irreversible environmental degradation of the riverbed ecosystem, and alleged failure of oversight by the regulatory authorities are wholly misconceived, unfounded and are hereby specifically denied. It is submitted that all mandatory statutory and procedural requirements, including boundary demarcation, replenishment studies and other requisite scientific and technical assessments, were duly undertaken. Only thereafter was the District Survey Report (DSR) prepared by the Sub-Divisional Level Committee in strict adherence to the applicable rules, guidelines and prescribed environmental safeguards.

It is further respectfully submitted that the District Survey Report (DSR) has been formulated in strict conformity with the norms and procedures prescribed under the OMMC (Amendment) Rules, 2023 and in full compliance with the directions issued by the Hon'ble Supreme Court of India, the Hon'ble National Green Tribunal and the Government of Odisha (Steel & Mines Department). The same is clearly borne out from Annexure-2, being the Standard Operating Procedure (SOP) duly approved by the State Environment Impact Assessment Authority (SEIAA) and annexed hereto, thereby leaving no scope for any ambiguity or doubt.



18. That, in view of the foregoing facts, analysis, and circumstances of the case, the Appellant has no justifiable grounds to challenge the legality or procedural validity of the District Survey Report (DSR) approved by the State Environment Impact Assessment Authority (SEIAA), Odisha, vide order dated 25.03.2025. Accordingly, the appeal is devoid of merit and is liable to be dismissed.
19. That the facts and averments made in the application, which are not specifically admitted herein, are hereby denied. The deponent craves leave

Tajam Behera
Mining Officer(I/C)
Balasore

of this Hon'ble Tribunal to file an additional affidavit, if so required, at the time of hearing or as may be directed.

20. That, the statements made above in Paragraph Nos. 01 to 22 are true to the best of my knowledge and belief and those statements made in Paragraph Nos. 01 to 22 are true to my information derived from the records and the statements made in Paragraph No. 01 to 22 are my submissions to this Hon'ble Tribunal. I believe the information to be true as per available Official records.

21. The Mining Officer, Balasore is hereby authorised for filling the counter affidavit on the behalf of Additional Chief Secretary, MoEF & CC, Respondent No. 3, Commissioner-cum-Secretary, S&M Dept., respondent No. 4, Director of Minor Minerals, S&M, Odisha, Bhubaneswar, Respondent No. 5, Collector & DM, Balasore, Respondent No. 7, Sub-Collector, Balasore, Respondent No. 9, Deputy Director of Mines, Bhadrak Circle, Bhadrak, Respondent No. 10, Divisional Forest officer, Balasore Wildlife Division, Respondent No. 12 and the Mining Officer, Balasore, Respondent No. 13 as annexed herein as **Annexure-IV**.



I am authorized by

Bijay Kaman Panda, 26/03/26.

Advocate, Balasore

Regn. No. O-1141/2007

Jagan Mehera
Deponent 26-03-26

Mining Officer (I/C)
Submitted by

Mining Officer(I/c), Balasore

For and on behalf of

Respondents No. 3, 4, 5, 7, 9, 10, 12 & 13

The Deponent being identified by
S; Bijay Kaman Panda
Advocate Balasore solemnly affirms
and state that the facts stated above are
true to his/her knowledge and belief and
put his/her signature/L.T.I. on this
26th day of March, 2026.
A.M./P.M.

Asst. Tahasildar
Executive Magistrate
Sadar, Balasore

Vasundhara
Ms. Vasundhara Nongmeikapam,
Advocate En No. D8552 of 2018
Mob:- 8974053160
Email:- vasunnong@gmail.com

GOVERNMENT OF ODISHA

STEEL & MINES DEPARTMENT

No. 10684 /S&M, Bhubaneswar dated 25/10/2023

SM-MC3-MISC-0021-2023

From

Sri Arun Kumar Behera

Additional Secretary to Government

To

The Director of Mines & Geology, Odisha

The Director of Minor Minerals, Odisha

Sub:-SOP for preparation for District Survey Report (DSR) for Minor Mineral sources.

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith approved SOP for preparation for District Survey Report (DSR) for Minor Mineral sources for your information and appropriate action.

Yours faithfully,

Arun Kumar Behera
Additional Secretary to Government

Memo No. 10685 /SM,

Dt. 25/10/2023

Copy along with enclosure forwarded to Revenue & DM Department/Home Department for information and necessary action.

Arun Kumar Behera
Additional Secretary to Government

Memo No. 10686 /SM,

Dt. 25/10/2023

Copy along with enclosure forwarded to all RDCs/all Collectors for information and necessary action.

Arun Kumar Behera
Additional Secretary to Government



Tarun Kumar Behera
Mining Officer(I/C)
Balasore

Signature-2
18.11.23
314

Memo No. 10687 /SM,

Dt. 25/10/2023

315

Copy along with enclosure forwarded to CEO OCAC/CEO ORSAC for information and necessary action.

A. K. Saha

25/10/23
Additional Secretary to Government

Memo No. 10688 /SM,

Dt. 25/10/2023

Copy along with enclosure forwarded to all Additional Secretaries to Govt. Steel & Mines Department/FA-cum-Additional Secretary to Govt. Steel & Mines Department /all Sections of Steel & Mines Department for information and necessary action.

A. K. Saha

25/10/23
Additional Secretary to Government

Memo No. 10689 /SM,

Dt. 25/10/2023

Copy along with enclosure forwarded to all DDMs/MOs for information and necessary action.

A. K. Saha

25/10/23
Additional Secretary to Government

Memo No. 10690 /SM,

Dt. 25/10/2023

Copy along with enclosure forwarded to CEO CSM Technology for information and necessary action.

A. K. Saha

25/10/23
Additional Secretary to Government

Memo No. 10691 /SM,

Dt. 25/10/2023

Copy along with enclosure forwarded to PS to Advisor (Mining) for kind information of Advisor(Mining).

A. K. Saha

25/10/23
Additional Secretary to Government

Memo No. 10692 /SM,

Dt. 25/10/2023

Copy along with enclosure forwarded to Senior P.S to Additional Chief Secretary, Steel & Mines Dept. for kind information of Additional Chief Secretary, Steel & Mines Department.

A. K. Saha

25/10/23
Additional Secretary to Government

Sayan Mehera
Mining Officer(I/C)
Balasore

Hon'ble Supreme Court vide its order dated-10.11.2021 in civil appeal Nos.-3661-3662 of 2020 (State of Bihar vs Pawan Kumar and others) has ordered that the draft DSR shall be prepared by the Sub-Divisional committee consisting of Sub-Divisional Magistrate, Officers from Irrigation dept., State Pollution Control Board, Forest Dept., Geological or Mining Officer by site visiting using modern technology.

The DSR so prepared shall be submitted to District Magistrate who shall verify the DSR only in respect of relevant facts pertaining to the physical and geographical features, etc. and other parameters. After such verification the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regard to the fact that the SEIAA/ SEAC comprises of technical/scientific experts. The SEAC after appraisal and examination of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific and technical requirements.

The committee for preparation of DSR constitute of the following:

- i) Sub-Collector cum Sub-Divisional Magistrate (Chairman)
- ii) Executive Engineer or his representative (Irrigation/WR)
- iii) RO of State Pollution Control Board of concerned District
- iv) Sub-Divisional Forest Officer/ Range Officer
- v) Deputy Director Geology of Directorate of Mines & Geology
- vi) Mining Officer of Directorate of Mines & Geology

The committee will prepare the DSR and submit the same to the concerned District Magistrate for onwards action.

The procedure for preparation of DSR along with the annexure (i to vii) of MoEF&CC notification Dated-25.07.2018 "Appendix-X" (Procedure for preparation of District Survey Report for Sand Mining or River Bed Mining) has already been forwarded to all Collectors and DMs vide Steel & Mines Dept. Letter No.-7878/S&M, Dated-03.08.2023.

Funding support for preparation of DSR shall be sourced from District Mineral Foundation of respective district. In case where DMF is not available, a separate Head of Account shall be created, and funding support shall be provided by Steel & Mines Department.

Jagan Nath
12/03/23

Sub-Divisional Magistrate
District



File No.: 526197/242-MINB2/02-2025

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



सत्यमेव जयते



Dated 25/03/2025



To,

The Deputy Director of Mines, Bhadrak Circle, Bhadrak
Plot no- 1472/4591, Near Salandi Hospital, Motel Chhak, BALESHWAR, ODISHA, 756100
ddm-bhadrak@gov.in

Subject:

Proposal of Deputy Director of Mines, Bhadrak Circle, Bhadrak for approval of District Survey Report (DSR) of Sand Sources of Balasore District located in District-Balasore, State-Odisha for the period 2025-2030-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/526197/2025 dated 27/02/2025 for approval of District Survey Report (DSR) of Sand Sources of Balasore District for the period 2025-2030 located in District-Balasore, State-Odisha in terms of the provision of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, i.e. the Sustainable Sand Mining Management Guideline (SSMMG)-2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)-reg.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0107OR5447584N
(ii) File No.	526197/242-MINB2/02-2025
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	District Survey Report(DSR) of River Sand minor mineral of Balasore District.
(ix) Location of Project (District, State)	BALESHWAR, ODISHA
(x) Issuing Authority	SEIAA, Odisha
(xii) Applicability of General Conditions	No

Jayant B. Mishra
Mining Officer(I/C)
Balasore

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2, forwarding letter, proceeding copy, copy of 30 days public notice period, copy of paper clipping and online advertisement for Public notice and final District Survey Report (DSR) copy of sand sources were submitted to the SEIAA for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in the meeting held on 06.03.2025. The minutes of the meeting and all the documents along with modified revised DSR copy are available on the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the DSR and the brief on the salient features as submitted by the project proponent in Form-2 and as presented during SEAC are annexed as Annexure-2.
6. The SEAC, in its meeting held on 06.03.2025, based on information submitted & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore District for implementation, subject to insertion/correction of the above as observed by the SEAC on the following points as mentioned below.
 1. In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned that DOCS are not available. Correct and full information may please be provided.
 2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
 3. Information for items a, b and c after item 11 is not given. Also, details of the drainage system with description of main rivers are not given.
 4. Annual deposition details not furnished.
 5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
 6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
 7. Absence of contiguous clusters may please be rechecked and confirmed.
 8. Route map is not given.
 9. In forwarding letter reference of NGT order dated 16.7.2024 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon'ble court along with a copy of order may please be furnished.
 10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 7.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.
 11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.2018 of MoEFCC the main objective of preparation of DSR is to ensure the following-"Identification of areas of aggregations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area." Details as per above objective are not given.
 12. Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEFCC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.

13. Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.
14. In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2,,E1, E2,,..., F1 etc. are mentioned as lease numbers which should be rectified.
16. In Annexure-VII, no. of tippers/day is not given for all quarries.

The PP has submitted the additional document sought by SEAC.

7. The SEIAA, Odisha has examined the DSR proposal in its 192nd Meeting of SEIAA held on 20.03.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, Sustainable Sand Mining Management Guideline (SSMMG)-2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and based on the recommendations of the SEAC, clarification submitted by Project Proponent (PP) to the query raised by SEAC. Accordingly, the PP/competent Authority have submitted their reply and modified revised DSR. After detailed deliberation in the matter, the authority hereby approved the DSR for sand for Balasore District. Further, the PP is advised to file separate applications for each type of remaining minor minerals after duly incorporating the compliance to the observation/objection raised by SEAC and SEIAA respectively in the respective DSRs.
8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Validity of DSR is upto 5 years i.e. from 2025-2030 from the date of issue of this approval letter.
10. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharapur, Bhubaneswar for information.
5. Additional Chief Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Balasore, Sub-Collector, Balasore, Deputy Director of Mines, Balasore, DFO, Balasore, RO, SPCB, Balasore, Tahasildar, All Tahasildar of Balsore District/Mining Officer, Balasore for Information and necessary action.
10. The Director, Minor Mineral, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
11. Guard file for record/Website/Parivesh Portal

1. Proposal in brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- i) This is a proposal for approval of District Survey Report (DSR) of Balasore for mining of sand located in Balasore District for a period of 5 years i.e. from 2025-2030.
- ii) The need for District Survey Report (DSR) have been necessitated by Ministry of Environment, Forest and Climate Change (MoEF&CC) vide their Notification No. S.O. 141 (E), dated 15th January 2016. The notification was addressed to bring certain amendments with respect to the EIA notification 2006 and in order to have a better control over the legislation. District level committees have been introduced in the system. As a part of this notification, preparation of District Survey Reports has been introduced.
- iii) The MoEF&CC in compliance of the Hon'ble Supreme Court's and NGT'S order has prepared "Sustainable Sand Mining Guidelines (SSMG), 2016" in consultation with State governments, detailing the provisions on Environmental Clearance (EC) for cluster, creation of District Environment Impact Assessment Authority, preparation of District survey report and proper monitoring of minor mineral.
- iv) Subsequently, Ministry of Environment, Forest and Climate Change has published Notification No. 3611 (E), dt. 25th July, 2018 regarding inclusion of the "Minerals Other than Sand" and format for preparation of the DSR has been specified. The notification stated about the objective of DSR i.e. "Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area".
- v) Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) January 2020 has been published modifying Sustainable sand Mining Guidelines, 2016 by MoEF&CC for effective enforcement of regulatory provisions and their monitoring. The EMGSM 2020 directed the states to carry out river audits, put detailed survey reports of all mining areas online and in the public domain, conduct replenishment studies of river beds, constantly monitor mining with drones, aerial surveys, ground surveys and set up dedicated task forces at district levels. The guidelines also push for online sales and purchase of sand and other river bed materials to make the process transparent. They propose night surveillance of mining activity through night- vision drones.
- vi) The Hon'ble NGT in O. A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O. A. No. 173/2018 - Sudarshan Das Vrs. State of West Bengal & Ors issued the following directions to the States:
 - As the DEIAA is not functioning as a consequence of the decision of the Tribunal in Satendra Pandey (supra) case, the DSR shall be prepared through consultants accredited by the National Accreditation Board of Education and Training/ Quality Control Council of India in terms of O.M. of MoEF&CC, Govt. of India dated 16.03.2010.
 - The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regard to the fact.
 - The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/technical requirements.

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- While preparing the DSR, the MoEF&CC, Govt. of India Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and EMGSM - 2020 read in sync with each other.”
- vii) The order of the Hon'ble NGT clearly specifies that DSR to be prepared by the MoEF&CC, Govt. of India Accredited Agency/Consultant and sent to the SEIAA by the technical appraisal by the SEAC.
- viii) The SEAC observed that requirement of preparation of DSR by MoEF & CC, Govt of India Accredited Agency/Consultant as per order of Hon'ble NGT has been withdrawn by the Hon'ble Supreme Court of India in civil appeal nos. 3661 – 3662 of 2020.
- ix) The SEAC has examined and evaluated the Draft DSRs of Balasore and observed the following points as follows:
1. In item no 3, in the table given some leases are marked as non-working. **Reasons for non-working** may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.
 2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
 3. Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.
 4. Annual deposition details not furnished.
 5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
 6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
 7. Absence of contiguous cluster may please be rechecked and confirmed.
 8. Route map is not given.
 9. In forwarding letter reference of NGT order dated 16.7.24 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon'ble court along with copy of order may please be furnished.
 10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.24 to 22.11.24 and for Balasore sub division from 7.11.24 to 12.11.24. Copy of the reports of field visits may be appended with the draft DSR.
 11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.18 of MoEFCC the main objective of preparation of DSR is to ensure the following- "Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area." Details as per above objective are not given.
 12. Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEFCC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.
 13. In Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.

- Jagan M. Chandra
Mining Officer(I/C)
Balasore

14. In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.

15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2,.E1, E2,..., F1 etc. are mentioned as lease numbers which should be rectified.

16. In Annexure-VII, no. of tippers/day is not given for all quarries.

2. **Whether SEAC recommended the proposal** – Yes, the proposal was placed in the SEAC meeting held on 06.03.2025 and the after detailed discussion, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore for implementation, subject to insertion/correction of the above as observed by the SEAC.

3. The SEIAA, Odisha has raised clarification to project proponent as per the SEAC observation on the following points and the PP has clarified the points and accordingly, modified the DSR data as follows:

Sl. No.	Raised ADS	Compliance to the ADS
01	In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may page 32 of 46 please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.	The table in item No. 3 has been updated and all required data has been duly incorporated. Please refer to item No. 3 in the updated DSR copy for details.
02	In item no. 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.	In item no. 6, data for a total of 50 leases has been provided, categorized river-wise.
03	Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.	The information for items (a), (b) and (c) after item no. 11 has been updated. Additionally, details of the drainage system, including the name of the main river stream, along with its length, width, area for mineral concession and mineral potential are provided in the table under Item No. 11.
04	Annual deposition details not furnished.	The replenished volume is considered the annual deposition. Annual deposition data is provided only for operational or settled sources; however, it could not be furnished for non-operational sources. Please refer to the table in Item No. 6.
05	In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.	Three desiltation locations are listed in Annexure I(b); however, the desiltation process has not yet been proposed in Balasore district.
06	In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.	In Annexure II, all previously blank spaces have been filled in accordance with office records.
07	Absence of contiguous cluster may please be rechecked and confirmed	The data for contiguous clusters has been provided.
08	Route map is not given.	The route map has been submitted in tabular format in Annexure IV, detailing the length of the transportation route, the number of

		vehicles and the names of the villages, Map attached as Annexure-I.
09	In forwarding letter reference of NGT order dated 16.07.2024 in OA no 18/2023/EZ filed by Shri Haripada Manna -Vrs- State of Odisha is mentioned. Details of the case, directions of Hon'ble Court along with copy of order may please be furnished.	A copy of the NGT ORDER (oa No. 18/2023/EZ) is annexed herewith. Annexure-II
10	As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 07.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.	The Sub-Divisional Committee's field visit reports have been annexed herewith. Annexure-III
11	As per the procedure laid out for preparation of DSR in the notification dated 25.07.2018 of MoEF & CC the main objective of preparation of DSR is to ensure the following- "Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area". Details as per above objective are not given.	The DSR has been prepared in accordance with the MOEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand mining 2020, the Sustainable Sand Mining Guidelines 2016 and other relevant government orders.
12	Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEF&CC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.	The DSR has been prepared in accordance with the MoEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand Mining 2020, the Sustainable Sand Mining Guidelines 2016, and other relevant government orders.
13	In Annexure A of Proceedings of Sub-Collector BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.	The table in Item No.3 provides details on the status of mineral mining along with information about the lessees.
14	In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.	The table under Item No.3 has been completed as per the given instructions.
15	In Annexure V of DSR, Sl. No. of quarries viz. A1, A2..., B1, B2....C1, C2...D1, D2,E1, E2,....., F1 etc. are mentioned as lease numbers which should be rectified.	The lease numbers shall be assigned sequentially as serial numbers, such as A1, A2,, B1, B2....., and so on.
16	In Annexure-VII, no. of tippers / day is not given for all quarries.	In Annexure VII, the number of tippers per day is provided for all quarries.

The Lists of Sand Sources of Balasore included in DSR are as follows:

SL. NO	TAHASIL	Name of River/ Stream	Name of the Mineral	AREA	Replenished volume /Mineable Resource in Cum	Remarks
1	Basta	SUBARNAREKHA	AMBAKURUCHI SAND SOURCE	7.40 acre/2.99Ha	8173.94	Replenishment study report has been done
2	Basta	SUBARNAREKHA	DEVOG SAND SOURCE	12.35 acre/5.00 Ha	12888.3	Replenishment study report has been done

3	Basta	SUBARNAREKHA	DHITPURA SAND SOURCE	12.35 acre/ 5.00 Ha	7653.92	Replenishment study report has been done
4	Basta	SUBARNAREKHA	KADARAYAN SAND SOURCE	12.350 acre/ 5.00Ha	18790.5	Replenishment study report has been done
5	Basta	SUBARNAREKHA	BENAPURA -II SAND SOURCE	14.52 acre/5.876Ha	Not predictable presently	Currently submerged under water
6	Basta	SUBARNAREKHA	BENAPURA-I SAND SOURCE	12.45acre/5.0 14Ha	33671	Mineable resource as per the drone survey
7	Basta	SUBARNAREKHA	GOPINATHPUR SAND SOURCE	12.355acre/5. 00Ha	30000	Newly proposed Source
8	Jaleswar	SUBARNAREKHA	SIKHARPUR SAND SOURCE	10.63Ac/ 4.3 Ha	9132.45	Replenishment study report has been done
9	Jaleswar	SUBARNAREKHA	RAJNAGAR SAND SOURCE	13.55 acre. 5.48 Ha	41825.856	Replenishment study report has been done
10	Jaleswar	SUBARNAREKHA	GOBARDHANPUR SAND SOURCE	12.00 acre/ 4.85Ha	61411	Mineable resource as per the drone survey
11	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(KA)	14.00 acre/ 5.66Ha	38901.85	Replenishment study report has been done
12	Jaleswar	SUBARNAREKHA	CHALANTI SAND SOURCE	14.00 acre/ 5.66Ha	40216	Mineable resource as per the drone survey
13	Jaleswar	SUBARNAREKHA	BALIKBAD SAND SOURCE	14.85 acre/ 6.009Ha	11656.8	Mineable resource as per the drone survey
14	Jaleswar	SUBARNAREKHA	BALIAPAL SAND SOURCE	12.00 acre/ 4.856 Ha	Not predictable presently	Currently submerged under water
15	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(Kha)	15.00 acre/ 6.07 Ha	4131.9	Mineable resource as per the drone survey
16	Jaleswar	SUBARNAREKHA	RIVER BLOCK -KHA SAND SOURCE	13.00 acre/ 5.26 Ha	37939.5	Mineable resource as per the drone survey
17	Jaleswar	SUBARNAREKHA	PRAHARAJPUR (KA) SAND SOURCE	13.00 acre/ 5.26 Ha	48644	Mineable resource as per the drone survey
18	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (GA)	35 acre/ 14.16Ha	153552	Mineable resource as per the drone survey
19	Jaleswar	SUBARNAREKHA	CHORMARA (CHANDI BASTI) SAND SOURCE	10.00 acre/ 4.046 Ha	Not predictable presently	Currently submerged under water
20	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (KHA)	40 acre/ 16.187Ha	49609.2	Mineable resource as per the drone survey
21	Jaleswar	SUBARNAREKHA	MAKRAMPUR SAND SOURCE	15.00 acre/ 6.07 Ha	101374	Mineable resource as per the drone survey
22	Jaleswar	SUBARNAREKHA	GOBARGHATA SAND SOURCE	17.50 acre/ 7.08Ha	51512	Mineable resource as per the drone survey
23	Jaleswar	SUBARNAREKHA	PRAHARAJPUR SAND SOURCE (KHA)	15 acre/ 6.07Ha	17075	Mineable resource as per the drone survey
24	Jaleswar	SUBARNAREKHA	MANKIDIA-KA SAND SOURCE	20.00 acre/ 8.09 Ha	25023.1	Replenishment study report has been done
25	Jaleswar	SUBARNAREKHA	RIVER BLOCK-KA SAND SOURCE	14.00 acre / 5.665 Ha	49102.5	Mineable resource as per the drone survey
26	Jaleswar	SUBARNAREKHA	BILASHPUR SAND SOURCE	80.20 acre/ 32.456 Ha	161719.5	Mineable resource as per the drone survey
27	Jaleswar	SUBARNAREKHA	MALIPAL SAND SOURCE	12.355acre/5. 00Ha	30000	Newly proposed Source
28	Jaleswar	SUBARNAREKHA	RAYANRAMCHANDRAPUR SAND BED	20.38Ac/8.24 7Ha	30000	Newly proposed Source
29	Baliapal	SUBARNAREKHA	PALABEGUNIA SAND BED	8.88 acre/ 3.60 Ha	40262	Replenishment study report has been done
30	Baliapal	SUBARNAREKHA	BADHAPAL SAND BED	8.36acre/ 3.38Ha	20103	Replenishment study report has been done
31	Balasure	BUDHABALANGA	KASABA - DAHAPADA SAND SOURCE	101.35 acre/ 41.015Ha	54633	Mineable resource as per the drone survey
32	Remuna	BUDHABALANGA	SAHUPADA & DUMUDA SAND SOURCE	12.35 acre/5.00Ha	1654.11	Replenishment study report has been done
33	Remuna	BUDHABALANGA	AMBULKUDA SAND SOURCE	12.300 acre/4.997Ha	15407.02	Replenishment study report has been done
34	Remuna	BUDHABALANGA	MAKANDA SAND SAIRAT SOURCE	12.22 acre/4.945Ha	14836	Mineable resource as per the drone survey
35	Remuna	BUDHABALANGA	GAMBHARIA RUDRAGOPALPUR SAMIL NAHARPATANA	94.99 acre/38.44Ha	Not predictable presently	Currently submerged under water

36	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-2	2.60 acre/1.052Ha	2981.977	Replenishment study report has been done
37	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-1	9.75 acre/3.945Ha	5485.333	Replenishment study report has been done
38	Basta	JALAKA RIVER	MATHANI & PUNSI TA SAND BED	3.08 acre. /1.246Ha	132	Mineable resource as per the drone survey
39	Remuna	SUNAI	PURUKHI SAND SOURCE	12.300 acre/4.997Ha	3443.37	Replenishment study report has been done
40	Remuna	SUNAI	Hatiagand Mukundapur Patripal sand sairaf	12.35 acre/4.99Ha	19.8	Mineable resource as per the drone survey
41	Remuna	SUNAI	Udambar sand sairaf source	8.20 acre/3.318Ha	7964	Mineable resource as per the drone survey
42	Remuna	SUNAI	BAITABANKA SAND SOURCE	12.20 acre/4.937Ha	6541	Mineable resource as per the drone survey
43	Niligiri	SUNAI	PUNDAL-1 SAND BED	12.350 acre/5.00Ha	5894.28	Replenishment study report has been done
44	Niligiri	SUNAI	PUNDAL-2 SAND BED	3.40Ac/1.37H a	Not predictable presently	Currently submerged under water
45	Niligiri	SUNAI	DUMAGANDIRA-LAICHHANPUR SAND BED	12.350 acre/5.00Ha	787.02	Replenishment study report has been done
46	Niligiri	SUNAI	BAINCHANARANPUR-I SAND BED	12.35 acre/4.99Ha	5409.92	Replenishment study report has been done
47	Niligiri	SUNAI	BALIPAL SAND BED	12.300 acre. /4.97Ha	12407.64	Replenishment study report has been done
48	Niligiri	SUNAI	PRATAPPUR SAND BED	12.250 acre/4.95Ha.	4054.43	Replenishment study report has been done
49	Niligiri	SUNAI	BAINCHANARANPUR-3 SAND BED	8.70Ac/3.520 Ha	47961	Mineable resource as per the drone survey
50	Niligiri	SUNAI	AJODHYA SAND BED	12.35 acre. /5.00Ha	8923	Mineable resource as per the drone survey



PROCEEDING OF MEETING FOR PREPARATION OF DISTRICT SURVEY REPORT (DSR) FOR MINOR MINERALS (SAND) OF BALASORE SUB-DIVISION UNDER BALASORE DISTRICT HELD ON DT. 02.12.2024 AT 04.00 PM IN THE CONFERENCE HALL OF THE SUB-COLLECTOR, BALASORE.

The meeting for the preparation of the District Survey Report (DSR) for minor minerals (Sand) of Balasore Sub-Division under Balasore District held on today i.e. at 04.00 pm in the Conference Hall of the Sub-Collector, Balasore. The following members attended the meeting.

1. Sub-Collector-cum-Sub-Divisional Magistrate, Balasore (Chairman)
2. The Executive Engineer, Balasore Irrigation Division. (Member)
3. Regional Officer, SPCB, Balasore. (Member)
4. Assistant Conservator of Forest Balasore. (Member)
5. Deputy Director of Mines, Bhadrak Circle, Bhadrak. (Member)
6. Geologist, O/o the Joint Director of Geology, Keonjhar. (Member)
7. Mining Officer, Balasore (Member Convenor)

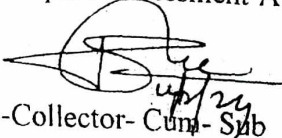
The Sub-Collector-cum Chairman of the Committee Balasore presided over the meeting. The Proposal received from the Mining Officer, Balasore for the inclusion of the Minor Mineral sources in DSR is placed as Annexure-A. As per the information received from the local people, 2 nos. sources of Jaleswar Tahasil and 1 no. of source of Basta Tahasil have been considered for inclusion in the new proposed DSR. Then the Sub-Collector-Cum- Sub Divisional Magistrate, Balasore instructed the mining officer to issue a letter to the concerned tahsildars to verify the land schedule of the newly created 3 sources. No other proposal has been received in respect of Minor Minerals from other Tahasil of the Balasore district. The same was also discussed during the field visit made by the committee starting from dt. 07.11.2024 and completed on dt. 12.11.2024. Necessary data have been collected through modern technology as well as following the guidelines of MoEF & CC and sustainable sand mining guidelines 2016 and Enforcement guideline 2020. The following probable sources are unanimously recommended based on the suitability site for sand mining and for inclusion in the proposed in DSR (District Survey Report) of Balasore district.

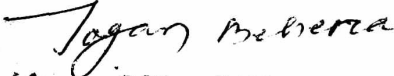
¹
Tayam Meher
Mining Officer(I/C)
Balasore

Details of Minor Mineral Sources (Sand) Proposed in respect of Balasore Sub-division for the new DSR of Balasore District.

Name of the Minor Mineral (1)	Sources as per Existing DSR (2)	Sources deleted from existing DSR (3)	Sources not in existence needs to be deleted from the existing DSR (4)	Sources recommendation for inclusion in the new DSR (New created sources) (5)	Total sources to be included in the proposed DSR (6) (Coloum 2-3-4+5)
Sand	39	0	0	3	42

The list of Minor Mineral Sources (Sand) for quarry lease included in respect of Balasore (as per Annexure-A) is recommended to the Collector & DM Balasore for incorporation in the DSR for final approval at the State Environment Impact Assessment Authority (SEIAA) level.


Sub-Collector-Cum-Sub
Divisional Magistrate, Balasore


Mining Officer(I/C)
Balasore

List of Minor Mineral Sources in respect of Balasore Sub-division recommended for inclusion in the DSR of Balasore District

Sl No	Name of the Tahasil	Name of the Source	Name of Minerals	Mouza	Khata No	Plot No. & Kissam	Area(In AC. / Ha.)	Co-ordinate (Latitude & Longitude)
1	BASTA	AMBAKURUCHI SAND SOURCE	SAND	AMBAKURUCHI	304	1450 /NADI	7.40 acre/2.69Ha	Longitude 87°12'05.4" TO 87°12'16.5", Latitude 21°43'54.7" TO 21°43'46.6"
2	BASTA	DEVOG SAND SOURCE	SAND	DEVOG	392	1178/ NADI	12.35 acre/4.5 Ha	Longitude 87°12'30.00" TO 87°12'42.8", Latitude 21°44'05.1" TO 21°44'16.3"
3	BASTA	DHITPURA SAND SOURCE	SAND	DHITPURA	97	214 /NADI	12.35 acre./4.5Ha	Longitude 87°11'01.5" TO 87°11'14.3", Latitude 21°45'05.1" TO 21°45'9.7"
4	BASTA	KADARAYAN SAND SOURCE	SAND	KADRAYAN	257	1/ NADI	12.350 acre./4.5Ha	Longitude 87°12'29.76" TO 87°12'43.22", Latitude 21°44'52.57" TO 21°45'02.43"
5	BASTA	MATHANI & PUNSITA SAND BED	SAND	MATHANI & PUNSITA	143, 227	37, 25/NADI	3.08 acre./1.246Ha	Longitude 87°03'53.2" TO 87°04'01.9", Latitude 21°40'08.2" TO 21°40'25.8"
6	BASTA	BENAPURA -II SAND SOURCE	SAND	BENAPUR	152	285/ NADI	14.52 acre/5.876Ha	lat- 21° 45' 26.53910" to 21° 45' 39.04554", long- 87° 10' 03.41272" to 87° 10' 16.94709"
7	BASTA	BENAPURA-I SAND SOURCE	SAND	BENAPUR	150	142/ NADI	12.45acre/5.014Ha	LAT-21.772, LONG- 87.163
8	BASTA	GOPINATHPUR SAND SOURCE	SAND	GOPINATHPUR	153	340/ NADI	12.355acre/ 5.0 Ha	LAT-21.742, LONG-87.214
9	REMUNA	PURUKHI SAND SOURCE	SAND	PURUKHI	420	1340/ NADI	12.300 acre/4.997Ha	Longitude 86°47'37.9" TO 86°48'2.00", Latitude 21°34'15.10" TO 21°34'20.50"
10	REMUNA	SAHUPADA & DUMUDA SAND SOURCE	SAND	SAHUPADA	223, 281	237,238,239,240,15/ NADI	12.35 acre/5.00Ha	Longitude-86°54'51.6" TO 86°55'13.2", Latitude 21°33'51.6" TO 21°33'56.2"
11	REMUNA	AMBULKUDA SAND SOURCE	SAND	AMBULKUDA	133	531/ NADI	12.300 acre/4.997Ha	Longitude 86°54'11.20" TO 86°54'16.80", Latitude 21°35'4.10" TO 21°35'18.50"

Tajam Debra

Secretary, Government of Odisha

12	REMUNA	Hatiagand Mukundapur Patripal sand sairat	SAND	HATIAGANDA	313,197,69	223,1121,3,1 / NADI	12.35 acre/4.99Ha	Longitude 86°51'37.00" TO 86°51'58.00", Latitude 21°32'57.00" TO 21°33'02.00"
13	REMUNA	Udambar sand sairat source	SAND	UDAMBER	211	1/ NADI	8.20 acre/3.318Ha	Longitude 86°53'35.50" TO 86°53'57.1", Latitude 21°33'17.1" TO 21°33'22.6"
14	REMUNA	Makanda sand sairat source	SAND	MAKANDA	337	691, 692/ NADI	12.22 acre/4.945Ha	Longitude 86°54'37.00" TO 86°54'54.00", Latitude 21°34'51.00" TO 21°34'57.00"
15	REMUNA	GAMBHARIA RUDRAGOPALPUR SAMIL NAHARPATANA	SAND	GAMBHARIA	430	574,722,1,510/ NADI	94.99 acre/38.44Ha	LAT- 21.704, LONG- 87.23
16	REMUNA	BAITABANKA SAND SOURCE	SAND	GHUNGIA	261, 261	338, 440/ NADI	12.20 acre/4.937Ha	Longitude-86°49'21.0" TO 86°54'43.70", Latitude 21°33'32.7" TO 21°33'48.8"
17	REMUNA	KATHASANGADA SAND SOURCE-2	SAND	KATHASANGADA	286	106/ NADI	2.60 acre/1.052Ha	Longitude -86°54'35.8" TO 86°54'42.3", Latitude 21°33'29.0" TO 21°33'43.8"
18	REMUNA	KATHASANGADA SAND SOURCE-1	SAND	KATHASANGADA	286	123, 145, 1952/ NADI	9.75 acre/3.945Ha	Longitude -86°54'42.40" TO 86°54'49.70", Latitude 21°33'18.40" TO 21°33'34.30"
19	JALESWAR	SIKHARPUR SAND SOURCE	SAND	SIKHARPUR	496	1910, 1900/ NADI	11.99Ac/ 4.856 Ha	Latitude 21°47' 44.4" N to 21° 47' 58.2"N, Longitude 87° 12' 20"E to 87° 12' 38.9"E
20	JALESWAR	RAJNAGAR SAND SOURCE	SAND	RAJNAGAR	377	1295/1300 / NADI	13.55 acre/5.48 Ha	Latitude- 21°48' 20.9" N to 21°48' 30.9"N Longitude- 87°12' 43.2" E to 87°12' 52.2"E
21	JALESWAR	GOBARDHANPUR SAND SOURCE	SAND	GOBARDHANPUR	358	1094/ NADI	12.00 acre/ 4.85Ha	Latitude- 21°48' 20.9" N to 21°48' 30.9"N Longitude- 87°12' 43.2" E to 87°12' 52.2"E
22	JALESWAR	SEKH SARAI SAND SOURCE(KA)	SAND	SEKHSARAI	142	2/ NADI	14.00 acre/ 5.66Ha	Latitude 21°45' 26.1" N to 21° 45' 29.5"N, Longitude 87° 10' 17.8"E to 87° 10' 20.9"E

Tygan Mehene
 Mining Officer (C)
 B. S. S. S. S.

23	JALESWAR	CHALANTI SAND SOURCE	SAND	CHALANTI	384	738/ NADI	14.00 acre/ 5.66Ha	Latitude 21° 45' 29.5"N, Longitude 87° 10' 17.8"E to 87° 10' 20.9"E
24	JALESWAR	BALIKBAD SAND SOURCE	SAND	BALIKBAD	399	49/ NADI	14.85 acre/ 6.009Ha	Latitude 21° 42' 39" N to 21° 42' 49"N, Longitude 87° 13' 26.2"E to 87° 13' 40"E
25	JALESWAR	BALIAPAL SAND SOURCE	SAND	BALIAPAL	578	2949/ NADI	12.00 acre/ 4.856 Ha	LAT- 21.544, LONG- 86.918
26	JALESWAR	SEKH SARAI SAND SOURCE(Kha)	SAND	SEKHSARAI	142	2/ NADI	15.00 acre/ 6.07 Ha	Latitude 21° 46' 38.9" N to 21° 46' 56.3"N, Longitude 87° 09' 45"E to 87° 09' 58.3"E
27	JALESWAR	RIVER BLOCK -KHA	SAND	RIVER BLOCK	175	1/ NADI	13.00 acre/ 5.26 Ha	Latitude 21° 48' 51.5" N to 21° 49' 1.9"N, Longitude 87° 12' 56.5"E to 87° 13' 6.1"E
28	JALESWAR	PRAHARAJUPUR (KA)	SAND	PRAHARAJUPUR	466	1923/ NADI	13.00 acre/ 5.26 Ha	Latitude 21° 52' 17.5" N to 21° 52' 33.2"N, Longitude 87° 15' 9.7"E to 87° 15' 15.2"E
29	JALESWAR	MANKIDIA SAND SOURCE (GA)	SAND	MANKIDIA	618	1677/ NADI	35 acre/ 14.16Ha	LAT- 21 55'44.92 TO 21 55'59.74, LONG- 87 14'35.04 TO 87 14'49.84
30	JALESWAR	CHORMARA (CHANDI BASTI)	SAND	CHARMARA	692	182/ NADI	10.00 acre/ 4.05 Ha	Latitude- 21° 42' 53.5"N to 21° 42' 59.9"N, Longitude 87° 12' 25.8"E to 87° 12' 40.4"E
31	JALESWAR	MANKIDIA SAND SOURCE (KHA)	SAND	MANKIDIA	618	1677/ NADI	40 acre/ 16.187Ha	Lat- 21° 55' 58.36270" to 21° 56' 09.73843" , Long- 87° 14' 25.21103" to 87° 14' 36.75807"
32	JALESWAR	MAKRAMPUR SAND SOURCE	SAND	Makrampur	1	6/ NADI	15.00 acre/ 6.07 Ha	Latitude 21° 51' 22.21" N to 21° 51' 32.12"N, Longitude 87° 14' 31.16"E to 87° 14' 43.90"E
33	JALESWAR	GOBARGHATA SAND SOURCE	SAND	Gobarghata	1414	3236/ NADI	17.50 acre/ 7.08Ha	Latitude 21° 51' 10.5" N to 21° 51' 23.8"N, Longitude 87° 14' 17.7"E to 87° 14' 29.5"E

Cum- Sub Divisional Magistrate, Balasore instructed the Mining Officer(I/C)

Tajen Behera

Signature of Mining Officer(I/C)

34	JALESWAR	PRAHARAJPUR SAND SOURCE (KHA)	SAND	Praharajpur	466	1923/ NADI	15 acre/ 6.07Ha	LAT-21.876, LONG- 87.253 Longitude 87° 14' 13.8"E to 87° 14' 28.4"E, LAT- 21° 56' 21" N to 21° 56' 32.2"N,
35	JALESWAR	MANKIDIA-KA	SAND	MANKIDIA	818	1/ NADI	20.00 acre/ 8.09 Ha	Latitude 21° 48' 32.9" N to 21° 48' 41.8"N, Longitude 87° 13' 3.8"E to 87° 13' 14.2"E.
36	JALESWAR	RIVER BLOCK-KA	SAND	RIVER BLOCK	175	1/ NADI	14.00 acre / 5.665 Ha	LAT-M 21.958, LONG- 87.229
37	JALESWAR	BILASHPUR SAND SOURCE	SAND	BILASPUR	53	120/ NADI	80.20 acre/ 32.456 Ha	LAT-21.854, LONG-87.220
38	JALESWAR	MALIPAL SAND BED	SAND	MALIPAL	501	2277/ NADI	12.355acre/ 5.0 Ha	LAT-21.752648, LONG- 84.197339
39	JALESWAR	EKTALI SAND BED	SAND	EKTALI	463	1922/ NADI	12.355acre/ 5.0 Ha	Longitude 87° 14' 22' 62"E, TO 87° 14' 33.34"E, Latitude 21° 41' 13.87"N TO 21° 41' 41.91" N
40	BALIAPAL	PALABEGUNIA SAND BED	SAND	PALABEGUNIA	470	270, 377, 378, 786, 793, 799/ NADI	8.88 acre/ 3.59 Ha	Longitude 87° 17' 50.5"E, TO 87° 18' 02.2"E, Latitude 21° 41' 13.7"N TO 21° 41' 25.5"N
41	BALIAPAL	BADHAPAL SAND BED	SAND	BEDHAPAL	717, 718	973, 973/2548, 989, 955, 956, 969, 990, 1193, 1194, 1198, 1199, 1200, 1201, 1205, 1498/ NADI	8.36acre/ 3.38Ha	Longitude 86° 55' 23" 1"E, TO 86° 56' 26.2"E, Latitude 21° 31' 55.9"N TO 21° 32' 48.2"N
42	BALASORE	KASABA - DAHAPADA SAND SOURCE	SAND	KASABA-DAHAPADA	653, 143	209, 210, 1429, 1483, 124, 837/ NADI	101.35 acre/ 41.015Ha	

Jagan Mohan
28.03.20

Mining Officer(I/C)
Balasore

[Signature]
Sub-Collector-Cum-
Sub Divisional Magistrate, Balasore



**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, BALASORE
(Touzi Section)**

No. 11575 /Tz.

Date:- 31.12.2025

To

The Mining Officer, Balasore.

Sub: -

Appeal No. 04/2025/EZ filed by Bholanath Padhi vrs Member Secretary, State Environment Assessment Authority, Odisha & others.

Ref:-

Letter No. 35391/FE&CC dt. 05.12.2025 of Joint Secretary to Government, FE&CC Department, Odisha.

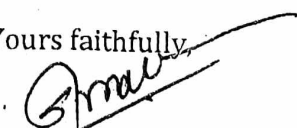
Sir,

In enclosing her with the copy of the letter No. 35391/FE&CC dt. 05.12.2025 of Joint Secretary to Government, FE&CC Department, Odisha it is to be informed that an Appeal No. 04/2025/EZ has been filed by Bholanath Padhi before the Hon'ble NGT, Eastren Zone, Kolkata regarding District Survey Report for Balasore District, wherein the Additional Chief Secretary to Government, Forest, Environment and Climate Change Department, Odisha has been impleaded as Respondent No.3, District Collector-cum-District Magistrate, Balasore has been impleaded as Respondent No. 7 and Mining Officer, Balasore is Respondent No. 13. The case was heard on 17.11.2025 and a direction has been passed that responseses be filed within further six weeks and no further opportunity will be granted for that purpose.

Keeping in view of the urgency of the Court matter, you are hereby **authorized** on behalf of Respondent No.3, i.e. the Additional Chief Secretary to Government, Forest, Environment and Climate Change Department, Odisha and Respondent No.7, i.e. the District Collector-cum-District Magistrate, Balasore to move to the Office of the Advocate General, Odisha, Cuttack on or before next date of hearing for preparation of PWC and filing Counter Affidavit before the Hon'ble NGT in consultation with the Additional Government Advocate, office of the Advocate General, Odisha, Cuttack. The next date of hearing is listed to 28.01.2026.

Enclose :- As above

Yours faithfully,


Collector & District Magistrate,
Balasore.


Mining Officer(I/C)
Balasore

Contd....



C
Memo No. 11576 /Tz Date 31.12.2025

Copy submitted to the Advocate General, Odisha, Cuttack for favour of kind information and necessary action.


Collector & District Magistrate,
Balasore.

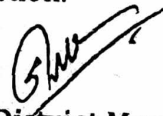
Memo No. 11577 /Tz Date 31.12.2025

Copy submitted to the Joint Secretary to Government, Forest Environment and Climate Change Department / Additional Secretary to Government in Law Department / Additional Secretary to Steel and Mines Department, Odisha, Bhubaneswar for kind information and necessary action.


Collector & District Magistrate,
Balasore.

Memo No. 11578 /Tz Date 31.12.2025

Copy forwarded to the Sub-Collector, Balasore/ Deputy Director Mines, Bhadrak Circle, Bhadrak for information and necessary action.


Collector & District Magistrate,
Balasore.


Training Officer(I/C)
Balasore



ବାଲେଶ୍ୱର ବନ୍ୟଜୀବ ବନଖଣ୍ଡ, ବାଲେଶ୍ୱର
OFFICE OF THE DIVISIONAL FOREST OFFICER
BALASORE WILDLIFE DIVISION

At/Po: KURUDA, Dist: BALASORE, ODISHA-756056

Phone No: 06782-256142 e-mail: dfo.balasorewl@odisha.gov.in

No. 8491 /4F (Misc.) F. N. 44/2025

Dated, Balasore, the 11 December, 2025

To

The Sub-Collector, Balasore.

Sub: -

Appeal No. 04/2025/EZ filed by Bholanath Padhi Vs. Member Secretary, Stat Environment Impact Assessment Authority, Odisha & Others.

Sir,

In inviting reference to the subject cited above, this is to inform you that Shri Bholanath Padhi has filed an appeal before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, vide Appeal No. 04/2025/EZ, wherein the Divisional Forest Officer, Balasore Wildlife Division, has been arrayed as **Respondent No. 12**.

For preparation of para-wise comments pertaining to Respondent No. 12, the DSR verification report along with minutes of the meetings is essential.

In this connection, it is requested that copy of the DSR verification report and the minutes of the meetings signed by the concerned Forest official on behalf of the Balasore Wildlife Division, relating to the matters involved in Appeal No. 04/2025/EZ, may be provided at the earliest. This is required for timely submission of para-wise comments for finalization by the Advocate engaged as Special Counsel within the stipulated timeline.

Yours faithfully,

[Signature]

Divisional Forest Officer
 Balasore Wildlife Division, Balasore

Memo No. 8492 /Date 11/12/25

Copy forwarded to the Mining Officer, Balasore for information and necessary action. He is requested to look into the matter and facilitate submission of copy of the DSR verification report and the minutes of the meetings signed by the concerned Forest official on behalf of the Balasore Wildlife Division, relating to the matters involved in Appeal No. 04/2025/EZ at an early date.

[Signature]

Divisional Forest Officer
 Balasore Wildlife Division, Balasore

Memo No. 8493 /Date 11/12/25

Copy forwarded to the Collector & District Magistrate, Balasore for favour of kind information and necessary action.

[Signature]

Divisional Forest Officer
 Balasore Wildlife Division, Balasore





**OFFICE OF THE DEPUTY DIRECTOR OF MINES,
BHADRAK CIRCLE, BHADRAK**

Plot No.1472/4591, Near Salandi Hospital, Motel Chhak, Bhadrak, 756100.
(E-Mail: deputydirectorofminesbhadrak@gmail.com)

Letter No. 2123/Mines, Bhadrak, Dt. 22.08.2025

From

Deputy Director Mines
Bhadrak Circle, Bhadrak

To

The Mining Officer,
Balasore.

Sub: Submission of authorization in Appeal No. 04 of 2025/EZ: Bholanath Padhi Vrs-state of Odisha and others.

Sir,

With reference to the subject cited above, it is to intimate here that one 04 of 2025/EZ: of Bholanath Padhi Vrs-state of Odisha and others before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata the Deputy Director Mines, Bhadrak has been impleaded as Respondent No. 10 and the Mining Officer, Balasore remains Respondent no. 13 in the said case. The case was heard on 25.07.2025 and while adjourning the matter to 01.09.2025, Hon'ble NGT instructed the learned advocate for the State Opposite Parties to file counter affidavit before the next date of hearing.

Keeping in view of the urgency of the Court matter, you are hereby **authorized** on behalf of the Deputy Director Mines, Bhadrak to move to the Office of the Advocate General, Odisha, Cuttack before the next date of hearing of the case for filing Counter Affidavit in consultation with the Additional Government Advocate before Hon'ble NGT.

This is for your information and necessary action.

Yours faithfully

Encl: As above

Deputy Director Mines (I/c),
Bhadrak Circle, Bhadrak

Memo No. 2124 /Mines, Bhadrak Dt. 20.08.2025

Copy submitted to the Director of Minor Minerals, Odisha, Bhubaneswar for kind information and necessary action.

Deputy Director Mines (I/c)
Bhadrak Circle, Bhadrak.

Memo No. 2125 /Mines, Bhadrak Dt. 20.08.2025

Copy submitted to the Advocate General, Odisha Cuttack for favour of information and necessary action.

Deputy Director Mines (I/c)
Bhadrak Circle, Bhadrak.



Mining Officer(I/C)
Balasore



OFFICE OF THE SUB-COLLECTOR, BALASORE

(Email: subcollector_balasore@yahoo.com / Tel: Phone No.-06702-262052)
(TOUZI SECTION)

Letter No. 27 /TZ Date 27/01/2026

To

The Mining Officer, Balasore

Sub - Authorization to file the PWC/Necessary instruction on behalf of O.P. No- 09 before the Hon'ble National Green Tribunal in connection with an Appeal No. 04/2025/NGT filed by Bholanath Padhi vrs Member Secretary, State Environment Assessment Authority, Odisha and others.

Ref - Memo No- 11578/Tz, Dated 31/12/2025 of the Collector & DM, Balasore.

Sir

With reference to the letter on the subject cited above, it is informed that, as per the intimation received from the Additional Government Advocate, Office of the Advocate General, Odisha, Cuttack, Appeal No. 04/2025/EZ has been filed by Shri Bholanath Padhi before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata.

In the said appeal, the Sub-Collector-cum-Chairman, Sub-Divisional Committee, Balasore has been impleaded as Respondent No. 09 and the Mining Officer, Balasore as Respondent No. 13. The matter was heard on 17.11.2025, wherein the Hon'ble Tribunal directed that responses be filed within a further period of six weeks, clearly stating that no further opportunity shall be granted for the said purpose.

Keeping in view the urgency of the court matter, you are hereby authorized, on behalf of Respondent No. 09, i.e., the Sub-Collector-cum-Chairman, Sub-Divisional Committee, Balasore, to proceed to the Office of the Advocate General, Odisha, Cuttack, on or before the next date of hearing for preparation of the Parawise Comments (PWC) and for filing of the Counter Affidavit before the Hon'ble National Green Tribunal, in consultation with the Additional Government Advocate, Office of the Advocate General, Odisha, Cuttack (Ms. Vasundhara N. advocate for Respondent No- 09 (Contact No- 8974053160)).

The next date of hearing in the matter has been fixed on 28.01.2026,

Yours faithfully


Sub-Collector-cum-SDM,
Balasore

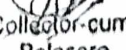
Memo No 28 /TZ Dt 27/01/2026


Copy submitted to the Collector & District Magistrate, Balasore for favour of kind information and necessary action.


Sub-Collector-cum-SDM,
Balasore

Memo No 29 /TZ Dt 27/01/2026

Copy submitted to the Deputy Director of Mines-cum-Controlling Authority, Balasore/ Ms. Vasundhara N. Advocate for Respondent No- 09 (Contact No- 8974053160) for favour of kind information and necessary action.


Sub-Collector-cum-SDM,
Balasore


Mining Officer(I/C)
Balasore

~~SECRET~~

GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT
LOKSEVA BHAWAN, BHUBANESWAR, PIN-751001

No. 951 /S&M, Bhubaneswar dated 28.01.2026

SM-MC3-NGT-0002-2026

From

Sri Rajesh Prasad Nayak
Deputy Secretary to the Government

To

The Mining Officer,
Balasore

Sub: Submission and filing of approved Counter Affidavit in connection with the Appeal No. 04 of 2025 filed by Sri Bholanath Padhi versus State of Odisha & Others.

Sir,

In inviting reference to the subject cited above, I am directed to enclose herewith a copy of the counter affidavit in the referred case, which has been duly approved. Further, you are hereby authorized to file the said Counter Affidavit before the Hon'ble NGT, EZ, Kolkata Bench on behalf of the ACS, Steel & Mines Department, Odisha .

Therefore, you are requested to take necessary steps for filing of the approved counter affidavit before the Hon'ble NGT, EZ, Kolkata Bench on behalf of the ACS, Steel & Mines Department, Odisha, well within the stipulated time and keep this Department informed of the further developments in the matter.

This may be treated as **urgent**.

Yours faithfully,

Rajesh 28.01.2026

Deputy Secretary to the Government

Memo No. 952 /SM, Dt. 28.01.2026

Copy alongwith enclosure forwarded to O/o A.G., Odisha, Cuttack (advgen@nic.in) for information and necessary action.

Reyuk 28.01.2026
Deputy Secretary to the Government

Memo No. 953 /SM, Dt. 28.01.2026

Copy forwarded to Legal Section /MC-III Section, vide e-mail (steelminesmc3@gmail.com) for information and necessary action.

Reyuk 28.01.2026
Deputy Secretary to the Government



Jagan Mohanty
Mining Officer(I/C)
Balasore

339

N.G.T. Matter
Urgent / Email

8.12.25

~~34~~

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-CASE-0045-2025 35391/FE&CC,

Date. 05 DEC 2025

From

Sri Dinakrishna Kar, OAS (S)
Joint Secretary to Government

To

The Collector & District Magistrate, Balasore
Dist- Balasore

Sub: Authorisation to file counter affidavit before the Hon'ble National Green Tribunal(NGT), Eastern Bench in Appeal No.04/2025/EZ filed by Bholanath Padhi-vrs- Member Secretary, State Environment Assessment Authority, Odisha & Others on behalf of the Additional Chief Secretary, Forest, Environment & Climate Change Department (Respondent No.3)

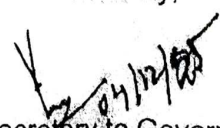
Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the copy of the Notice of Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata and Order dated 17/11/2025 passed by the Hon'ble NGT in this instant **Appeal No.04/2025/EZ (copy enclosed)** and to intimate that Government has been pleased to authorise you to file the counter affidavit before the Hon'ble National Green Tribunal(NGT), Eastern Zone Bench, Kolkata in the instant case on behalf of the Additional Chief Secretary, Forest, Environment & Climate Change Department (**Respondent No.3**).


The case is listed to 28/01/2026 for further hearing and Law Department has been moved for engagement of a legal counsel to defend the case on behalf of the Additional Chief Secretary, Forest, Environment & Climate Change Department (Respondent No.3).

It is, therefore, requested to kindly take immediate action in this matter on priority under intimation to this Department.

Yours faithfully,


Joint Secretary to Government
Memo No. 35392/FE & CC, dt. 05 DEC 2025

Copy forwarded to Sr. P.S to Additional Chief Secretary to Government, FE & CC Department for kind information of ACS.


Joint Secretary to Government


X5
Memo No. 35393 /FE & CC, dt. 05 DEC 2025

Copy forwarded to Sr. P.S to Director, Environment-cum-Special Secretary to Government, FE & CC Department for kind information of Director, Environment-cum-Special Secretary.

[Signature]
Joint Secretary to Government

Memo No. 35394 /FE & CC, dt. 05 DEC 2025

Copy forwarded to the Legal Cell, FE & CC Department for kind information & necessary action.

It is further requested to kindly monitor the developments in the instant matter closely and notify promptly of any significant progress or actions needed thereof, from the respondents concerned.

[Signature]
Joint Secretary to Government

[Signature]
Mining Officer(I/C)
Balasore





ବାଲେଶ୍ଵର ବନ୍ୟଜୀବ ବନଖଣ୍ଡ, ବାଲେଶ୍ଵର
OFFICE OF THE DIVISIONAL FOREST OFFICER
BALASORE WILDLIFE DIVISION

At/Po: KURUDA, Dist: BALASORE, ODISHA-756056
Phone No: 06782-256142 e-mail: dfo.balasorewl@odisha.gov.in

No. 584 /4F (Misc.) F. No. 44/2025
Dated, Balasore, the 28 January, 2026

To

The Mining Officer
Balasore.

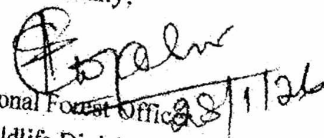
Sub: -

Appeal No. 04/2025/EZ filed by Bholanath Padhi vs. Member Secretary, State Environment Impact
Assessment Authority, Odisha & Others-Reg.

Sir,

In inviting reference to the subject cited above, it is to inform you that, you are here by
authorised to file counter affidavit on behalf of Respondent No. 12 i.e. Divisional Forest Officer, Balasore
Wildlife Division as advised by Ms. Vasundhara Nongmeikapam, Advocate, Special Counsel.

Yours faithfully,


Divisional Forest Officer
Balasore Wildlife Division, Balasore

Memo No. 585 dated 28/1/26

Copy forwarded to Ms. Vasundhara Nongmeikapam, Advocate, Special Counsel for favour
of information and necessary action.


Divisional Forest Officer
Balasore Wildlife Division, Balasore



Jayanmbar



Vasundhara Nongmeikapam <vasunnong@gmail.com>

Proof of Service- Bholanath vs state & ors

Vasundhara Nongmeikapam <vasunnong@gmail.com>

2 April 2026 at 15:13

To: "mukeshpalaiadv@gmail.com" <mukeshpalaiadv@gmail.com>

Dear Mr. Mukesh,

Hope this email finds you well.

I write to inform you that I appear as Counsel for the State of Odisha in the present matter, Appeal no. 04/2025/EZ.

Please find attached Replies from the State of Odisha.

Kindly treat this as proof of service.

Thank you,
Regards,
Vasundhara N.
(Advocate)

Dear Mr. Mukesh,

2 attachments

 **NGT Compliance Affidavit R-6 pdf Final.pdf**
3986K

 **NGT Counter Affidavit R-7.pdf**
20823K